GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

RAJYA SABHA UNSTARRED QUESTION NO. 196

TO BE ANSWERED ON THE 3RD FEBRUARY, 2021/ MAGHA 14, 1942 (SAKA)

ELECTRONIC AND OTHER FORMS OF SURVEILLANCE

196. SHRI TIRUCHI SIVA:

Will the Minister of Home Affairs be pleased to state:

(a) whether the Ministry has engaged in electronic or other forms of surveillance on citizens without prior consent, for purposes of Government;

(b) if so, the details of surveillance carried out in the past five years; and

(c) the details of the investigation and whether it has been culminated?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY)

(a): Lawful interception and monitoring is carried out by the Law Enforcement Agencies only after obtaining approval of the Competent Authority under the provisions of section 5(2) of the Indian Telegraph Act, 1885 read with Rule 419A of Indian Telegraph (Amendment) Rules, 2014 and Section 69 of the Information Technology Act, 2000 read with the Information Technology (Procedure and Safeguards for interception, Monitoring and Decryption of Information) Rules, 2009.

(b) & (c): Question does not arise.
